

(c) and (d) e-NAM, which aims at integrating mandis on a virtual platform, is a reform linked scheme. States/Union Territories (UTs) who have carried out three mandatory reforms namely (i) single trading license to be valid across the State (ii) single point levy of market fee across the State and (iii) provision for e-auction/e-trading as a mode of price discovery; are eligible for integrating their wholesale regulated markets with e-NAM platform. Based on the proposals received from requisite reformed States/UTs, the wholesale regulated markets are approved and integrated with e-NAM platform. As per the target, 585 wholesale regulated markets have already been integrated with e-NAM platform and additional 415 wholesale regulated markets have been approved for integration with e-NAM platform.

Scheme for landless farmers and labourers

2886. SHRI SYED NASIR HUSSAIN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the number of landless farmers in the country, State-wise, especially in Karnataka;
- (b) whether Government proposes to formulate any special scheme to safeguard the interest of landless farmers and labourers;
- (c) if so, the details thereof;
- (d) the time by which the scheme is likely to be formulated by Government; and
- (e) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) No specific census/survey of landless farmers has been conducted and as such the exact number of landless farmers in the country is not available. However, State-wise number of wholly leased-in operational holdings as per Agriculture Census 2015-16 is given in the Statement (*See below*). The number of wholly leased-in operational holdings for the State of Karnataka is 98.

(b) to (e) Government is providing guaranteed employment under the Mahatma Gandhi National Rural Employment Guarantee Act and implementing other developmental programmes to benefit rural people, including farm workers by supplementing their income.

Moreover, there are various welfare schemes/ programmes being implemented by the Government which, among others, aim to benefit landless farmers and agricultural labourers. These include Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (PMJAY), Atal Pension Yojana (APY), Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Integrated Programme of Older Persons (IPOP) and Rashtriya Vayoshri Yojana (RVY).

Statement

*State-wise no. of wholly leased-in operational holdings as per
agriculture census 2015-16*

Sl. No.	States/UTs	Wholly Leased-In Holdings
1.	Andaman and Nicobar Islands	12
2.	Andhra Pradesh	30445
3.	Arunachal Pradesh	0
4.	Assam	3012
5.	Bihar	4090
6.	Chandigarh	0
7.	Chhattisgarh	377
8.	Dadra and Nagar Haveli	2
9.	Daman and Diu	0
10.	Delhi	0
11.	Goa	4121
12.	Gujarat	0
13.	Haryana	0
14.	Himachal Pradesh	200
15.	Jammu and Kashmir	960
16.	Jharkhand	2392
17.	Karnataka	98
18.	Kerala	21853

Sl. No.	States/UTs	Wholly Leased-In Holdings
19.	Lakshadweep	0
20.	Madhya Pradesh	8340
21.	Maharashtra	776
22.	Manipur	6627
23.	Meghalaya	0
24.	Mizoram	0
25.	Nagaland	317
26.	Odisha	283071
27.	Puducherry	223
28.	Punjab	6576
29.	Rajasthan	5486
30.	Sikkim	1037
31.	Tamil Nadu	9899
32.	Telangana	763
33.	Tripura	1575
34.	Uttar Pradesh	21220
35.	Uttarakhand	148
36.	West Bengal	117665
	ALL INDIA	531285

Source: Agriculture Census 2015-16

Combine harvesters-cum-straw management system

2887. SHRI HUSAIN DALWAI: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government is aware that availability of combine harvesters-cum-straw management system, seed drillers, rotary harvesters is still inaccessible to many